

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-117

IB-225/ND/2022
New IA/2460/2024

IN THE MATTER OF:

Mr. Dharampal Singh Rawat & Ors.

....Applicant

Vs.

M/s. Realanchors Developers Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 14.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vikas Tiwari, Mr. Kumar Deepraj, Ms. Aarushi
Rathore, Adv. in New IA/2460/2024

For the Respondent :

For the IRP : Mr. Sumant Narang, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/2460/2024:-

This is an application filed under Section 60(5) of the IBC, 2016 seeking certain directions to the Respondent. Heard the submissions made by Ld. Counsel on behalf of Applicant. Ld. Counsel on behalf of Respondent (Resolution Professional) is present on the basis of advance notice and accepts notice for filing their reply to this application. Reply be filed within a period of 2 weeks. List the matter on **05.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)